

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 290/GT/2026

Subject : Petition for truing up of Annual Fixed Charges for 2019-24 period for Mejia Thermal Power Station, Units 5 & 6 (2x250 MW) for the period from 1.4.2019 to 31.3.2024.

Petition No. 935/GT/2025

Subject : Petition for determination of tariff for 2024-29 of Mejia Thermal Power Station, Units 5 & 6 (2x250 MW) for the period from 1.4.2024 to 31.3.2029.

Petitioner : DVC

Respondents : TPDDL & Ors.

Date of Hearing : **29.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, DVC
Ms. Ritu Apurva, Advocate, DVC
Ms. Pragya Pushkar, Advocate, DVC
Shri Ravi Sharma, Advocate, MPPMCL
Ms. Ankita Kumari, Advocate, MPPMCL
Ms. Atulika Ghawana, Advocate, MPPMCL
Ms. Deepa Mishra, Advocate, MPPMCL
Shri Saurabh Mishra, Advocate, MPPMCL
Shri K Shashwat Singh, Advocate, BRPL & BYPL
Shri Kartikay Trivedi, Advocate, BRPL & BYPL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL
Ms. Kanishka Rawat, Advocate, TPDDL
Ms. Kashish Singh, Advocate, TPDDL

Record of Proceedings

The matters were called out for hearing in virtual mode.

2. During the hearing, learned counsel for the Petitioner submitted that the additional information sought vide the Technical Validation (TV) letter dated 3.8.2026 has already been filed in Petition No. 290/GT/2026. However, the learned counsel for the Petitioner sought time to furnish the additional information in Petition No. 935/GT/2025.

3. The learned counsel for the Respondents sought time to file their respective Replies.



4. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information as well as the additional information sought vide TV letter dated 3.8.2026 in Petition No. 935/GT/2025, after serving a copy on the Respondents, on or before **22.10.2026**.

Petition No. 290/GT/2026

Additional Capital Expenditure (ACE)

a) *Specific clarification for the following Additional Capital Expenditure claimed:*

Sr. No.	Head of Work/ Equipment	Additional Information/ Clarification	Reference line item from Tariff forms
1	Construction of Double Line of existing single-rail track between Raniganj and waiting bay line of MTPS	Establish, with justification, that the Railway line is for the MTPS plant only and not for other power stations of DVC.	Form 9 (2023-24)

Form J

b) *Rationale for negative 'expenditure not claimed in true-up petition' for the year 2019-20 and 2023-24. Provide list wise details of assets pertaining to (-) Rs. 70.92 lakh during 2019-20, (-) Rs. 185.74 lakh during 2023-24.*

Capital Spares

c) *It is noticed that in certain number of line items for spares in Annexure-AF, the number of units of spares put to use against it are missing. Petitioner to rectify and resubmit the forms.*

Ash Evacuation Expenditure

d) *The Petitioner has claimed income from ash sale for MTPS 1-8 as tabulated below:*

	2019-20	2020-21	2021-22	2022-23	2023-24
Income from ash sale (Rs. In lakh)	838.71	1090.23	1831.46	1359.06	1633.12

Clarify as to how the Ash fund revenue of Rs. 4986.84 lakh has been calculated during 2022-23.

e) *The Petitioner has also stated as under:*

"The expenditure so claimed has been arrived at after netting off the Ash Fund revenue of Rs. 4,986.84 lakh generated during FY 22-23 from the total gross Ash Evacuation Expenditure incurred during the said financial year."

Clarify whether any ash fund revenue has been deducted from the claimed ash evacuation expenses of MTPS 1-8. Provide the Excel working separately for each year of 2019-24.

5. The Respondents shall file their respective reply, on or before, **11.11.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before, **23.11.2026**.

6. The Petitions shall be listed for hearing on **26.11.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

